

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 742 of 2020

IN THE MATTER OF:

Trafigura India Pvt Ltd.

...Appellant

Versus

TDT Copper Ltd.

...Respondent

Present:

For Appellant: Ms. Anjali Anchayil, Mr. Rahul Gupta, Mr. Varghese Thomas, Advocates.

For Respondent: Ms. Anshula Grover and Ms. Debolina Roy, Advocates.

O R D E R

07.12.2020: Ms. Anshula Grover, Advocate appears on behalf of Respondent. She may file reply affidavit within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed by learned counsels for the parties alongwith their pleadings.

List the matter 'for admission (after notice)' before Court No. III on
18th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

am/gc